

देश में दो मुख्य स्वर्ण उत्पादक हैं-भारत गोल्ड माइन्स लिमिटेड (भारत सरकार का उपक्रम) तथा हट्टी गोल्ड माइन्स लिमिटेड (कर्नाटक सरकार का उपक्रम) इसके अलावा भारत सरकार का एक अन्य उपक्रम हिन्दुस्तान कापर लि० भी उपोत्पाद के रूप में कुछ स्वर्ण का उत्पादन करता है। सम्मिलित स्वर्ण उत्पादन निम्नलिखित है:—

वर्ष	स्वर्ण (कि० ग्रा० में)
1981-82	2461
1982-83	2241
1983-84	2078

उपर्युक्त स्वर्ण का कुल अनुमानित मूल्य लगभग 112.17 करोड़ रुपये है।

(ख) भारत गोल्ड माइन्स लि० और हट्टी गोल्ड माइन्स लि० के स्वर्ण उत्पादन पर सम्मिलित व्यय निम्नलिखित है:—

वर्ष	किया गया व्यय
1981-82	रु० 32,62,41,000
1982-83	रु० 35,78,95,000
1983-84	रु० 38,24,86,000

(ग) भारत गोल्ड माइन्स लि० में वैज्ञानिक और प्रौद्योगिकी स्कीमों के रूप में आधुनिकीकरण की प्रक्रिया लगातार जारी है। इसके अलावा, चट्टान विन्यास गहरी खनन की अधुनातन समस्याओं भूमिगत खनन स्तम्भ तथा स्वर्ण बसूली में सुधार के अध्ययन द्वारा कम्पनी की खनन क्षमता में वृद्धि के लिए विशेष प्रयास किए जा रहे हैं।

अयस्क उत्पादन क्षमता में वृद्धि के उद्देश्य से अधिकतम यांत्रिकरण के प्रश्न पर विचार

किया जा रहा है। कम्पनी द्वारा संयुक्त राष्ट्र विकास कार्यक्रम की सहायता से खनन और स्वर्ण अन्वेषण की आधुनिक विधियों का उपयोग करने के लिए परियोजना पर अमल किया जा रहा है।

Sale of Digital Watches by Public Sector

2588. SHRI R.P. GAEKWAD : Will the PRIME MINISTER be pleased to state : (a) whether plastic digital watches of good quality costing around Rs. 40/- each, would be available from the Public Sector unit, viz. Semi-Conductors Limited; and

(b) if so, when such digital watches are expected to reach market for sale ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) No, Sir.

(b) Does not arise.

Representation of Hindi Staff in Hindi Implementation Committees of Central Govt. Offices in Cochin

2589. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of HOME AFFAIRS be pleased to state : (a) whether Government are aware of the fact that in some offices of the Central Government, particularly of the Cochin Area, the Hindi staff are not being given representation in the Hindi implementation Committees;

(b) if so, the reasons therefor; and

(c) whether it will help the implementation of Hindi in the Central Government offices as official language if the Hindi Staff is given representation in the Hindi Implementation Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) In accordance with the orders issued by the Deptt. of Official Language regarding implementation committee, the Head of the office would be the Chairman of the Committee and representative of different Branches/Section could be its members. The Hindi Officers or the officer looking after Hindi work would be its member Secretary. Govt. has got no such information, specifically of Cochin region whether the representation in the Committee to the Hindi staff is being given or not.

(b) Question does not arise.

(c) The provision of the representation of the Hindi staff in the Official Language Implementation Committee has already been there. Representation of Hindi Staff in the Official Language Implementation Committee surely helps the implementation of Hindi in Central Government offices.

Changes in Part V of the Schedule of Central Civil Services (Classification Control and Appeal) Rules, 1965.

2590. SHRI RAJNATH SONKAR SHASTRI :

SHRI HARISH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some changes have been made in Part V of the Schedule in the Central Civil Services (Classification, Control and Appeal) Rules, 1965;

(b) if so, the details thereof;

(c) whether the employees of the Defence Services have been discriminated as no such change has been affected in Part I of the Schedule;

(d) if so, the reasons thereof; and

(e) the steps taken to rectify the discrimination ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) :

(a) Yes, Sir.

(b) The amendment has been published in the Gazette of India, Part II, Section 3, Sub-Section (ii), dated 12.5.1984; as S.O. 1535. Part V of the Schedule relating to civil posts in Defence Services (other than Group 'A') has been amended mainly for investing the appropriate subordinate authorities with the powers which, before the amendment vested in the President and for extending the appointing/disciplinary jurisdiction of the Adjutant General to Group 'C' staff of all the Records Offices on the Defence side, excepting a few which have been named in the amendment.

(c) Part I of the Schedule only gives a list of Central Civil Services-Group 'A', whereas Part V relates to Civilian posts in Defence Services other than group 'A' posts and gives details of appointing and disciplinary authorities. Since the changes made in Part V were specific to certain categories of civilians in Defence Services, question of making any such changes in Part I did not arise and therefore no discrimination is involved.

(d) and (e) : Do not arise.

Outside Political Pressure on Services Matters by Government Officials

2591. SHRI RAJNATH SONKAR SHASTRI : SHRI HARISH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that in some Ministries and offices, Government officials are being singled out for 'outside political pressure on service matters' whereas large number of others are being let off as is apparent from the news item 'panel ministry tussle over files' appearing in the Indian Express of 23 July, 1984;

(b) if so, what are the orders on the subject and whether a public servant can be singled out;